

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.312

IA-5704/2021 IA-5703/2021 IA-5702/2021 IA-5701/2021
IN
IB-1066(ND)/2020

IN THE MATTER OF:

Devinder Yadav & Ors

... **APPLICANT/PETITIONER**

Vs.

GRJ Distributors and Developers Private Limited

... **RESPONDENT**

SECTION

U/s 7 IBC code 2016

Order delivered on 23.02.2022

CORAM:

SHRI BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Rahul Rajan and Mr. Lokesh Bhola, Advocates for all the Applicants in four IAs.

: Adv. Piyush Singh, Adv. Aditya Parolia, Adv. Aditi Sinha for the Financial Creditors

For the Respondent

: Mr. Vivek Kohli Senior Advocate, Sandeep Bhuraria, Aman Anand, Purbasha Panda, Counsels for CD

ORDER

IA-5701, 5702, 5703, 5704/2021 :

Counsel for the Financial Creditor is present. Counsel for the Applicant in IA-5701/2021 to 5704/2021 is present. Counsel for the Corporate Debtor is also present.

Counsel for the Applicant in the main matter submits that he does not wish to file reply in these IAs and will proceed for arguments on the next date of hearing. Counsel for the Corporate Debtor states that he wishes to file reply to these IAs. Accordingly, Counsel for the applicant in these IAs is directed to give a copy of the same to Counsel for the Corporate Debtor and the Counsel

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shall file reply on behalf of the Corporate Debtor within two weeks' time with a copy to Counsel for the Applicant in the main matter.

List the matter for completion of final arguments in the main matter as well in the I.As on 01.4.2022.

S-d-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

S-d-

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

Surjit

23.2.2022

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